

Suo Motu W.P.No.7413 of 2020

**M.SATHYANARAYANAN, J.**  
**and**  
**M.NIRMAL KUMAR, J.**

[Order of the Court was made by M.SATHYANARAYANAN, J.]

This Court in continuation and conjunction with the earlier order dated 26.03.2020 in *suo motu* W.P.No.7413 of 2020, is passing the following order.

2.It is also relevant to extract the earlier order in *suo motu* W.P.No.7413 of 2020:-

*“1.In exercise of the powers under Art.226 and Art.227 of the Constitution of India read with Sec.482 and Sec.483 of Cr.P.C, keeping in view the extraordinary situation which has arisen, it appears appropriate to undertake extraordinary remedies by issuing certain directions in order to ensure the smooth administration of justice and prevent any form of obstruction or miscarriage of justice.*

*2.All interim orders passed by the High Court at Madras Bench that were subsisting as on 20 March, 2020 may stand extended till 30h April, 2020 unless vacated or modified*

*earlier or until further orders of the Court unless specifically dealt with by any judicial order to the contrary.*

*3.All orders of eviction, dispossession or demolition which have not been executed till date on the orders of the High Court, District Courts or the Civil Courts, the same shall remain in abeyance till 30<sup>th</sup> April, 2020 unless vacated or modified earlier by any judicial order passed by the appropriate forum by which it was issued.*

*4.All orders passed by the Courts exercising criminal jurisdiction having granted bail, anticipatory bail or parole etc., for a limited period which are likely to expire on or before 30<sup>th</sup> April, 2020 shall stand extended till 30<sup>th</sup> April, 2020 subject to any orders passed by the said forums even before the said expiry date or thereafter to enable the respective courts to deal with any abuse of the orders of the concerned party.*

*5.The aforesaid directions may be subject to any orders to the contrary having been passed by the Hon'ble Supreme Court of India in any particular matter.*

*6.It can also be clarified that in case the extension of the interim orders causes undue hardship of any extreme*

*nature to any of the parties to such proceedings or a matter of extreme urgency being indicated by the State or its authorities, they would be at liberty to seek appropriate relief as may be advised.*

*7.Such interim orders or directions which are not of a limited duration shall continue to operate and will remain unaffected.*

*8.General encroachment drives, State revenue recovery measures, proceedings relating to demolition and eviction and other actions that are likely to give rise to an immediate litigation in the High Court may be kept temporarily in abeyance subject to any measures for which advise may be sought from the learned Advocate General.”*

3.The Revenue and Disaster Management (D.M.II) Department, has passed an order in G.O.(Ms).No.207, dated 24.04.2020 and issued a notification. In the said notification, the Government took into consideration the current situation and observation of the Medical and Public Experts, had decided to intensify the lockdown measures in the urban areas and ordered certain measures under the Disaster and Management Act, 2005. It is relevant to extract the same:-

- *To intensity the presrent lock down measure, a complete lock down will be implemented in the Corporation limits of Chennai, Coimbatore and Madurai from 26.04.2020 Sunday 06.00 A.M. To 29.04.2020 Wednesday 09.00 P.M.*
- *Complete lock down will also be implemented in Corporation limits of Salem and Tirupur from 26.04.2020 Sunday 06.00 A.M. To 28.04.2020 Tuesday 09.00 P.M.*

4.The said G.O. also says during the said lock down period, certain essential services alone would be permitted and also given, details of the same.

5.It is further indicated in the said G.O. that apart from the essential services permitted, all other activities are not allowed in the above said period; Other Government offices (including Registration Offices) shall not function. IT Sector staffs may work from home and private establishments shall remain closed.

6.The Hon'ble Chief Justice, taking note of the said announcement, directed the Registrar (Judicial), High Court of Madras, to place *suo motu* W.P.No.7413 of 2020, before this Court, for passing appropriate orders.

7.In the light of the above facts and circumstances and also take into consideration of the current situation/scenario, directions issued in the order dated 26.03.2020, are extended till 01.06.2020.

8.List on 01.06.2020.

[M.S.N., J] [M.N.K., J]  
25.04.2020

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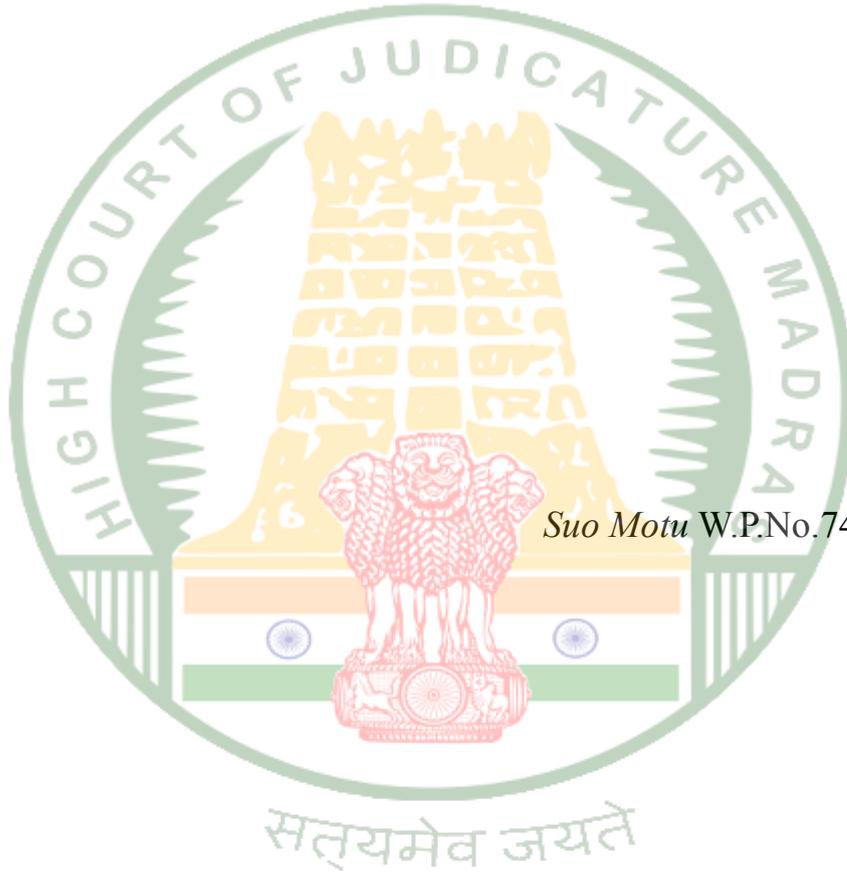
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